

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC. VII-120/2003/11372/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>sd</sup> 23 November, 2023.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2023/1512, dtd. 30.10.2023.  
Your letter No.MACT/GLP/2023/1606, dtd. 17.11.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 14.11.2023 and 16.11.2023, alongwith station leave permission, from the evening of 10.11.2023, till the morning of 17.11.2023.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-120/2003/11373-11374/A, dated , 23-11-23**  
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**